Statement

Assistance sanctioned & Disbursed by SIDBI in Each of the States of North East Region During the Last Three Years

(Rs. Crores)

	Assistance Under all Schemes					
	1995-96		1996-97		1997-98	
	Sanctioned	Disbursed	Sanctioned	Disbursed	Sanctioned	Disbursed
North Eastern						
Region						
Arunachal	1.82	1.05	0.83	0.91	1.48	1.67
Pradesh						
Assam	18.74	17.85	10.10	6.86	17.34	10.06
Manipur	2.33	2.30	2.12	2.09	2.53	2.42
Meghalaya	2.12	1.97	8.64	4.36	5.00	6.56
Mizoram	0.45	0.43	0,94	0.93	0.70	0.70
Nagaland	1.13	1.13	1.42	1.24	1.54	1.52
Tripura	3.96	3.40	4.82	4.78	4.07	3.83
TOTAL	30.55	28.13	28.87	21.17	32.66	26.76

समिट का निर्यात व उत्पादन

3574. श्री अखिलेश दास:

क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में उत्पादित विभिन्न प्रकार के सीमेन्ट क कितना प्रतिश्चत प्रतिवर्ष निर्यात किया जा रहा है:

(ख) घरेलू मांग **के लिए** कितना सीमेन्ट सुरक्षित एखा-जा रहा, है:

(ग) क्या विदेशों में भारतीय सीमेन्ट की बढ़ती मांग के संबंध में कोई अवलोकन किया गया है: और

(घ) धर्ष 1997-1998 के दौरान सीमेन्ट के उत्पादन, मांग व निर्यात के संदर्भ में किए गए सर्वेक्षण का ब्यौरा क्या है?

उद्योग मंत्री (श्री सिकन्दर बख्त): (क) 1996-97 के दौरान, सोमेंट और क्लिकर का कुल निर्यात 2.7 मिलियन टन था जो विभिन्न प्रकार के सीमेंट के 76.22 मिलियन टन के कुल उत्पादन का लगभग 3.5% है। (ख) सीमेंट की घरेलू उपभोग की मात्रा निर्धारित नहीं है। इस समय सीमेंट की अधिर्ति मांग से ज्यादा है।

(ग) और (घ) "सीमेंट उद्योग पर कृतिक बल" की सूचनानुसार, निर्यात के अच्छे अवसर हैं, विशेषकर भारतीय उप महाद्वीप, मध्य-पूर्व और दक्षिण-पूर्व एशिया के देशों में 1 वर्ष 1997-98 के लिए इसने 79 मिलियन टन की मांग और निर्यात सहित 83.5 मिलियन टन के उत्पादन अनमान को प्रोजेक्ट किया था।

Restructuring Plan for PSUs

3575. SHRI GOVINDRAM MIRI: Will the Minister of INDUSTRY be pleased to state:

(a) whether his Ministry have asked different Ministries to submit restructuring plan of the Public Sector Undertakings under them;

(b) if so, the date fixed therefor;

(c) whether any Ministry has submitted any restructuring plan of any PSU; (d) if so, the details thereof; and

(e) the measures adopted/proposed to be adopted so as to reduce the losses of PSUs?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (\$HRI SUKHBIR SINGH BADAL): (a): and (b) The Govt. have advised the Admn, Ministries to initiate specific steps for restructuring of the PSUs and report on a time bound basis.

(c) and (d) A few Ministries have furnished status Note on Restructuring plan for individual PSUs which varies from one PSU to another. These include options like product diversification, Technology upgradation, Joint venture, etc.

(e) Enterprise specific measures are adopted by the Administrative Ministries and the PSUs, such as formation of Joint Ventures, professionalisation of Boards, rationalisation of Man Power, modernisation, technology upgradation, infusion of funds etc.

Mine Accidents in the Country

3576. SHRI RAHASBIHARI BÀRIK: Will the Minister of LABOUR be pleased to state:

(a) the number of mine accidents that occured in the country during each of the last three years, State-wise;

(b) the number of casualities and labourers injured therein;

(C) the amount of loss of revenue incurred on this account;

(d) the amount of compensation and insurance provided to the victim and also other families in case of death;

(e) the details of the unsettled cases to whom compensation in yet to be paid; and

(f) the steps taken by Government to check/stop such incidents in the furtures?

THE MINISTER OF LABOUR (DR. STAYANARAYAN JATIYA): (a) and (b) A statement showing the number of

mine accidents that occured in the country druing each of the last, three years, State-wise and the number of **Cas**ualities and labourers injured in enclosed as annexure [See apcendix 184, Annexure No. 90]

(c) The information relating to loss of reventile incurred on account of these accidents is not maintained.

(d) ad (e) The amount of compensation is paid to the injured or families of the **decensed** under the workmen's compensation Act, 1923 and the Employees State Insurance Corporation Act, 1948, the implementation of which falls under the jurisdiction of the State Government.

(f) provisions for safety of persons employed in mines are contained in the Mines Act, 1952, and the Rules and Regulations framed thereunder. In addition, the Directorate General of Mines Safety also issues guidelines in the form of circulars to the Mine Managements for improving safety measures. These provisions are required to be complied with by the mine managements. The officers of the Directorate General of Mines Safety inspect of mines priodiocally to oversee the status of compliance with the safety provisions, and take action as provided for under the Mines Act, 1952, in case of default.

Besides the legislative measures, the government is promoting safety through a number of other initiatives such as:---

(a) conferences of safety in mines;

(b) self-regulation by managements;

(c) workers' participation in safety management;

(d) tripartite and bipartite reviews at various levels;

(e) training of work persons;

(f) observance of safety weeks and safety compaigns;

(g) national safety awards (Mines).